

GAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. E/213/2000 - NB (SM)

Dated : 9/3/2001

CEGAT  
NEW DELHI

To,

CCE Raipur

In the matter of :

CCE Raipur

Appellant

vs.

M/s Steel Authority of India Ltd.,

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/334/2001 - NB(S)  
Dated : 27-2-2001.....passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to : M/s Steel Authority of India Ltd.,  
1. Bhilai Steel plant,  
Bhilai (M.P.)

Asstt. Registrar  
NB (SM)

2. CCE/EE/(Appeal) Bhopal  
3. Chief Commissioner of Central Excise / Customs. Jaipur  
4. Adv. / Consult.

- NMC -

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Cen-ens publication.
16. M/s Law Infotech Resources Co Ltd,

Asstt. Registrar

**In the Custom, Excise & Gold (Control) Appellate Tribunal  
New Delhi NORTHERN BENCH (SM)**

APPEAL NO. E/213/2000-NB(SM) OF 19 (.....)

ARISING OUT OF ORDER IN ORIGINAL APPEAL NO.

889-CE/BPL/99 ..... DATED 08.07.99.

PASSED BY COMMISSIONER (APPEALS),

CUSTOMS & CENTRAL EXCISE, BHOPAL.

Date of decision 27.02.2001.

CCE, RAIPUR - ..... APPELLANT (S)

Represented by Sh./Smt. SWATANTRA KUMAR,

JDR.

**VERSUS**

M/s STEEL AUTHORITY OF INDIA LTD. BHILAI - ..... RESPONDENT (S)

Represented by Sh./Smt. NONE.

CORAM: SHRI P.G.CHACKO, MEMBER (JUDICIAL).

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To be referred to the Reporter or not?  
*FINAL* ORDER NO. A/334/01/NB(SM)

Per P.G.CHACKO:

This is Revenue's appeal. Ld. SDR Shri Swatantra Kumar submits that there is a communication from the Commissioner stating that the Central Board of Excise and Customs has found this case not to be a fit case to be

pursued in this appeal. He has brought on record a copy of the said communication. I have perused <sup>the</sup> ~~that~~ documents and have found ld. JDR's submission to be correct.

2. Since the Department does not want to pursue this appeal, I reject the same.

[Dictated and pronounced in the open Court.]

(P.G.CHACKO)  
MEMBER (JUDICIAL)

27.2.01.

amk.